

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 188/SM/2012  
With I.A. No. 48/2012**

**Sub:** Calculation of total transfer capacity, available transfer and transmission Reliability margin.

Date of Hearing : 27.9.2012

Coram : Dr. Pramod Deo. Chairperson  
Shri S. Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Respondent : National Load Despatch Centre, New Delhi

Parties present : Shri V. K. Agarwal, GM, NLDC  
Shri S.C. Saxena, POSOCO, NLDC  
Shri S.R. Narasimhan, POSOCO NLDC  
Shri Rajiv Porwal, NRLDC  
Shri V. V. Sharma, NRLDC  
Miss Joyti Prasad, NRLDC  
Shri M.G.Ramchandran, Advocate, JPL  
Miss Ranjitha Ramachandran, Advocate, JPL  
Shri Sanjay Kaul, JPL

**Record of Proceedings**

The petition was listed for hearing for reporting compliance by POSOCO regarding the interim directions of the Commission in the Record of Proceedings for the hearing dated 6.9.2012 to continue to calculate Total Transfer Capacity (TTC)/Available Transfer Capability (ATC) as per the regulation of the Commission till the Commission approved the revised TTC/ATC limit based on the exercise being undertaken by POSOCO.

2. The representative of the POSOCO submitted that in compliance with the order of the Commission dated 31.8.2012 in Petition No. 188/SM/2012, TTC/ATC and Transmission Reliability Margin (TRM) are presently being calculated as per the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term

Access and Medium Term Open Access in inter-state Transmission and related matters) Regulations, 2009 as amended from time to time.

3. Learned counsel appearing on behalf of M/s Jindal Power Ltd. (JPL) mentioned that Jindal Power Limited has filed the Interlocutory Application No. 48/2012 in Petition No. 188/SM/2012 and submitted that despite Commission's directions dated 20.9.2012, the WRLDC has unilaterally and drastically reduced the ATC under short-term access for transfer of power from the JPL's generating station, causing bottleneck of power and at the same time, there were shortages in other parts of the country after 17.9.2012. Learned counsel further submitted that the information on calculation of TTC/ATC and TRM were not available on the website of WRLDC/NLDC and there had been change in methodology for calculation of TTC after 17.9.2012. Learned counsel requested the Commission to direct the NLDC to continue with the short term open access to the JPL and others as was the position before 20.9.2012, pending decision in the petition.

4. In response, the representative of POSOCO submitted that the long-term access to JPL for 500 MW has been granted without identified beneficiaries and accordingly, while scheduling this quantum it is given the same priority as that of short-term open-access applicants. He also submitted that during the last hearing on 6.9.2012, the Commission has granted four weeks time to submit the results of calculation of safe loading for each transmission line. The representative of the POSOCO submitted it is in the process of finalization of the limits of line loading in consultation with CEA and placed on record the minutes of meeting held on 14.9.2012. The representative of POSOCO requested for further time to submit the report regarding the calculation of TTC/ATC and TRM.

5. In response to the query whether details of calculation of TTC/ATC and TRM are available for access, the representative of the POSOCO clarified that all details are available on its website. He further submitted that any information required by the Commission would be furnished.

6. The Commission directed NLDC/POSOCO to share the details of calculation of TTC/ATC and TRM with the Staff of Commission and clarify the query, if any, with regard to the calculation.

7. The Commission directed to POSOCO to submit the report by 18.10.2012.

8. The Commission directed to issue notice on the IA to POSOCO (NLDC) who shall file its reply by 15.10.2012 and the applicant in the IA to file its rejoinder by 20.10.2012.

9. The petition along with I.A shall be listed for hearing on 23.10.2012 for further direction.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Joint Chief Legal**